

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI  
OA No. 4569/2019  
&  
MA No. 610/2019**

New Delhi, this the 15<sup>th</sup> day of February, 2019

**Hon'ble Mr. Pradeep Kumar Member (A)**

Mr Nitin Kumar (aged about 30 years)  
S/o Sh. Kartar Singh  
R/o H.No. 70, Gali No. 2,  
D-Block, Mukund Vihar,  
Karawal Nagar, Delhi-110094

.....Applicant

(By advocate : Mr Lijo Jose for Mr Yogesh Kumar Mahur)

**Versus**

1. The Commissioner of Police  
Police Head Quarter  
I.P. Estate, New Delhi-110001
2. The Deputy Secretary (Home-I)  
5<sup>th</sup> Lelvel, C-Wingh, Delhi Secretariat,  
I.P. Estate, New Delhi
3. The Deputy Commissioner of Police (Estt.)  
Delhi Police Headquarters,  
I.P. Estate, New Delhi-110002

.....Respondents

(By advocate : Mr Ramesh Kr with Ms Pratima Gupta )

**O R D E R (O R A L)**

**Mr. Pradeep Kumar Member (A):**

1. Heard Mr Lijo Jose proxy counsel for the applicant and Mr Ramesh Kr with Ms Pratima Gupta learned counsels for the respondents

2. Learned counsel for the applicant mentioned that the respondents are considering their request for compassionate ground appointment which was raised in the instant OA. Accordingly, the applicant wishes to withdraw the OA for which MA has been filed. MA is allowed.
3. Learned counsel for the respondents takes notice.
4. OA is dismissed as withdrawn. No costs.

**(Mr. Pradeep Kumar)  
Member (A)**

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